

आयकर अपीलीय अधिकरण न्यायपीठ, पणजी में ।
IN THE INCOME TAX APPELLATE TRIBUNAL, PANAJI

(At e-Court, PUNE)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.192/PAN/2018

निर्धारण वर्ष / Assessment Year : 2012-13

M/s. Minas E Minerals De Goa Private Limited
Chowgule House, Mormugao Harbour,
Goa-403 803.
PAN : AABCM2478G

.....अपीलार्थी / Appellant

बनाम / V/s.

The Assistant Commissioner of Income Tax,
Circle-2, Margao

.....प्रत्यर्थी / Respondent

Assessee by : Shri Hiraj Sejpal
Revenue by : Shri Dinesh A. Chaurasia

सुनवाई की तारीख / Date of Hearing : 12.03.2021

घोषणा की तारीख / Date of Pronouncement : 16.03.2021

आदेश / ORDER

This appeal preferred by the assessee emanates from the order of the Ld. CIT(Appeals)-2, Panaji dated 15.02.2018 for the assessment year 2012-13 as per the grounds of appeal on record.

2. The Ld. AR for the assessee submitted that the assessee wants to withdraw the appeal as the assessee has opted for Vivad Se Vishwas scheme,

2020 and has filed an application dated 22.02.2021 along with Form-3 by stating as follows :

*“Sub : Request for withdrawal of appeal
Ref. M/s. Minas E Minerais De Goa Private Limited
AY 2012-13
Appeal No. ITA 192/PAN/2018*

With regards to the above mentioned appeal for assessment year 2012-13 which was filed before the Hon’ble ITAT Panaji Bench on 04.05.2018, with this letter we hereby submit a request for withdrawal of appeal as we have opted for the vivad se vishwas Scheme.

In this regard, it is intimated that we have opted for the scheme of Direct Tax Vivad Se Vishwas (Copy of the Form 1 & 2 filed on 27/12/2020 is enclosed). Subsequently, in accordance with Section 4(3) of the Direct Tax Vivad Se Vishwas Act, 2020 (the Act) the Appellant hereby submits a request for withdrawal of the captioned appeal as designated authority as defined by the Act has issued the certificate vide Form 3 as mentioned u/s.5(1) of the Act (Copy of Form 3 on 17/02/2021 enclosed)

Based on the above facts and the documents enclosed the Appellant requests your honour to kindly approve the request for withdrawal & issue the certificate of withdrawal as early as possible.”

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeal. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn.

4. In the result, **the appeal of assessee is dismissed as withdrawn.**

Order pronounced on 16th day of March, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 16th March, 2021

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-2, Panaji
4. The Pr. CIT, Panaji
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण,
पणजी / DR, ITAT, Panaji.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	12.03.2021	Sr.PS/PS
2	Draft placed before author	12.03.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		